

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.319/99

Thursday this the 1st day of April, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

C. Palanisamy,
S/o Chellappa Gounder,
Ex-Casual Labourer,
Southern Railway, Palghat.
residing at Kalathottam, Noyyal,
Noyyal PO, Karur District.Applicant

(By Advocate Mr. K.M. Anthru)

Vs.

1. The Divisional Railway Manager,
Southern Railway,
Palghat Division,
Palghat.
2. The Senior Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.Respondents

(By Advocate Mr. K.Karthikeya Panicker)

The application having been heard on 1.4.1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who claims to have rendered casual service between 22.10.79 and 20.11.79 and thereafter retrenched has filed this application for a direction to include his name at appropriate place in the Divisional Seniority List of Casual Labourers belonging to the Civil Engineering Department of the Southern Railway, Palghat Division taking into account A1 Service record and A2 acknowledgment as also other relevant records relating to the applicant's service under the Permanent Way Inspector, Special Works, Southern Railway, Tiruppur and to grant the applicant consequential benefits thereof.

2. When the application came up for hearing, learned counsel on either side submitted that the applicant has on 20.7.98 (A3) made a representation to the Senior Divisional Personnel Officer (Second respondent) and that the application may be disposed of with a direction to the second respondent to consider the representation taking into account the relevant records and to give the applicant an appropriate order within a reasonable time.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the second respondent to consider the representation (A3) made by the applicant in the light of A1, A2 and other records available in the Office of the Permanent Way Inspector (Special Works), Southern Railway, Tiruppur and to give the applicant an appropriate reply to the A3 representation within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 1st day of April, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the Order:

Annexure.A1: True copy of the service card of the applicant for the period from 22.10.79 to 20.11.79 issued by the Permanent Way Inspector, Southern Railway, Erode.

Annexure.A2: True copy of the acknowledgment card issued by the postal authorities.

Annexure.A3: True copy of the representation dated 20.7.98 submitted by the applicant to the second respondent.

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